OFFICE OF THE RECOVERY OFFICER - I/II
DEBTS RECOVERY TRIBUNAL HYDERABAD(DRT2)
1st Floor, Triveni Complex Abids, Hyderabad 500001

DEMAND NOTICE

NOTICE UNDER SECTIONS 25 TO 28 OF THE RECOVERY OF DEBTS & BANKRUPTCY ACT, 1993 AND RULE 2 OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961.

RC/1440/2018 13-02-2023

UNION BANK OF INDIA (E-ANDHRA BANK)
Versus
M/S HAND GRIP INDUSTRIES & ANOTHERS

To
(CD 1) M/s. Hand Grip Industries & Others Mg. Partner, Mr. Kasula Keerthi Sagar, S/o. Vidyasagar, #8-4-52/1, Mailardevpally Village, Nagar Mandal, RR District. Rangareddi,- Rajendra
(CD 2) KASULA KEERTHI SAGAR, S/o Vidya Sagar, #22-2-406/A, Noor Khan Bazar, Hyderabad - 500024. Hyderabad, TELANGANA-
(CD3) MR.KASULA VIDYASAGAR S/o Kasula Srinivasa Rao, #22-2- 405/1 & 22-2-406, Ground Floor, Noor Khan Bazar, Hyderabad 500024.
(CD 4) THUNGA SHOBA RANI, W/o Pavan Kumar, #1-8-430/22, UMa Gardens, Chikkadpally, Hyderabad-500024.
(CD 5) BASETTY SANDEEP, S/o Pentaiah, #1-8-895/3, Sriram Nagar, Chikkadpally, Hyderabad 500020.
(CD 6) THUNGA VISWANATH, S/o Pavan Kumar, #1-8-430/22, Uma Gardens, Chikkadpally, Hyderabad- 500020.

This is to notify that as per the Recovery Certificate issued in pursuance of orders passed by the Presiding Officer, DEBTS RECOVERY TRIBUNAL HYDERABAD(DRT 2) in OA/581/2018 an amount of Rs 7690190.00 (Rupees Seventy Six Lakhs Ninety Thousand One Hundred Ninety Only) along with pendentelite and future interest @ 12% w.e.f. 18.12.2018 till realization and costs of Rs 0 (Only) has become due against you (Jointly and severally/ Fully/Limited).

2. You are hereby directed to pay the above sum within 15 days of the receipts of the notice, failing which the recovery shall be made in accordance with the Recovery of Debts Due to Banks and Financial Institutions Act, 1993 and Rules there under.

3. You are hereby ordered to declare on an affidavit the particulars of yours assets on or before the next date of hearing.

4. You are hereby ordered to appear before the undersigned on 13/04/2023 at 10:30 a.m. for further proceedings.

5. In addition to the sum aforesaid, you will also be liable to pay:
(a) Such interests as is payable for the period commencing immediately after this notice of the certificate / execution proceedings.
(b) All costs, charges and expenses incurred in respect of the service of this notice and warrants and other processes and all other proceedings taken for recovering the amount due.

Given under my hand and the seal of the Tribunal, on this date 13/02/2023

Recovery Officer
DEBTS RECOVERY TRIBUNAL HYDERABAD (DRT 2)

FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF KUMAR'S COTEX LIMITED

RELEVANT PARTICULARS

1	Name of Corporate Debtor	KUMAR'S COTEX LIMITED
2	Date of incorporation of corporate debtor	30th September,1991
3	Authority under which corporate debtor is incorporated / registered	ROC-Vijayawada
4	Corporate Identity No. / Limited Liability Identification No.of corporate debtor	L18100AP1991PLC013272
5	Address of the registered office and principal office (if any) of corporate debtor	Dokiparru Village, Medikonduru Mandal, Guntur, Dist Andhra Pradesh, Krishna, A.P, IN
6	Date of closure of Insolvency Resolution Process	17th February 2023
7	Liquidation commencement date of corporate debtor	17th February 2023
8	Name and registration number of the insolvency professional acting as liquidator	Raghu Babu Gunturu IP.Reg.No. IBBI/IPA-002/IP-N00025/2016-17/10053
9	Address and e-mail of the liquidator, as registered with the Board	1st floor, Golden Heights, Plot No.9, Opp: Raheja IT Mindspace, HUDA Techno Enclave, Madhapur, Hyderabad, Telangana-500081. Email: raghu@ezresolve.in
10	Address and e-mail to be used for correspondence with the liquidator	EzResolve LLP, 1st floor, Golden Heights, Plot No.9, Opp: Raheja IT Mindspace, HUDA Techno Enclave, Madhapur, Hyderabad, Telangana-500081, Email: rpkumarcotex@ezresolve.in
11	Last date for submission of claims	19th March 2023

Notice is hereby given that the National Company Law Tribunal, Amaravati has ordered the commencement of liquidation process of Kumar's Cotex Limited on **17th February 2023.**
The stakeholders of **Kumar's Cotex Limited** are hereby called upon to submit their claims with proof **on or before 19th March 2023,** to the liquidator at the address mentioned against item No.10.
The Financial Creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.
Submission of false or misleading proof of claims shall attract penalties.

Raghu Babu Gunturu
Liquidator
Kumar's Cotex Ltd
IP.No: IBBI/IPA-002/IP-N00025/2016-17/10053

Authorisation for Assignment issued by ICSI IPA is Valid till 3 Nov 2023
Date: 18th February, 2023
Place: Hyderabad

NOTICE BOARD

CORPORATE ASSOCIATE DIARY — APPOINTMENTS, MOVEMENTS,

Green India Challenge to be a part of Kondagattu temple reconstruction

MP Santosh Kumar said that the CM aspires for a Telangana that radiates green and spiritual auras along with development in all fields, whether it is the construction of Kaleswaram, the reconstruction of Yadadri, or the development of the Anjanna Temple, the god of Koti Mokkula. These are all proofs of KCR's vision.

Kondagattu (Jagityala district) is synonymous with Lord Hanuman. Telangana Chief Minister K. Chandrasekhar Rao has announced to rebuild the famous Kondagattu Temple that is placed in the midst of dense forests and mountains.

In this regard, MP Santosh Kumar took a key decision. Supporting CM KCR's decision, the MP announced to adopt above thousand acre forest land in the Konda-gattu area as part his Green India Challenge.

In the first installment, the MP announced that thousand acres of forest land will be greened with a cost of one crore rupees. The remaining works will be completed in installments, as added by the MP.

NALCO profit up 61% sequentially in Q3

National Aluminium Company Limited (NALCO), the Navratna CPSE, under Ministry of Mines, Govt. of India and country's leading manufacturer and exporter of alumina and aluminium, has declared its financial results for the 3rd quarter of the year ended December 2022.

According to the reviewed financial results for the 3rd quarter of the FY 23, taken on record by the Board in the meeting held at Bhubaneswar today, NALCO has achieved net profit of Rs 274 crore, as against Rs 170 crore in the preceding quarter of this fiscal. The net sales turnover in the 3rd Quarter was Rs 3290 crore. Lower sales volume of alumina during the quarter, higher input costs coupled with global challenging business scenario and volatility has affected the profit margins despite the fact that the company has registered robust growth in production in all fronts.

"Operational efficiency and team work of NALCO had played a key role in overcoming the slump period. With firming up of aluminium prices globally and higher productions volumes, we are sure that it will certainly add to the profit margins in the coming quarters", said Sridhar Patra, CMD, NALCO.

NMDC Delivers Best Ever Q3 Production

National Miner NMDC registered its best ever Q3 production with 10.66 million tonnes produced in the third quarter of FY23.

NMDC in its Board Meeting held on 14th Feb, 2023 reported a turnover of Rs. 11,816 crore for the first nine months of this financial year. Company's Profit Before Tax (PBT) for the nine months is Rs. 4351 crore and Profit after Tax (PAT) for the nine months is Rs. 3252 crore.

NMDC produced 10.66 million tonnes (MnT) and sold 9.58 million tonnes (MnT) of iron ore in the third quarter of FY23. Cumulative production and sales figures for the first three quarters stood at 26.69 MnT and 25.81 MnT respectively. NMDC declared an Interim Dividend of Rs. 3.75 per share.

Commenting on the performance, Sumit Deb, CMD, NMDC said, "Iron and Steel industry is the backbone of India's infrastructure growth and this year's Union Budget emphasis on increasing capex will propel a robust domestic steel demand. With thriving iron ore production and growing capital that can be reinvested in the company, NMDC is ready to meet the demand. I congratulate the team NMDC for its best ever Q3 production."

BioAsia 2023 to host 'Innovation Zone' for startups

BioAsia 2023, Asia's largest life-sciences and healthcare conference, rekindles its annual tradition of hosting a startup showcase, which enables a platform for promising startups in the healthcare and life sciences ecosystems. The 'Innovation Zone' at the marquee life sciences event, organized by the State government of Telangana, will feature the Startup Stage Pavilion and the Incubator Pavilion that hatches innovation and investment opportunities. With its commitment to driving innovation, the 75+ short-listed start-ups are being given participation fee waivers in addition to a free display booth. The event aims to provide promising start-ups focused on the pharma, biotech, life sciences, health-tech and med-tech sectors, a global stage to exhibit their innovative ideas.

The Innovation Zone BioAsia 2023 has received an overwhelming response from the startup community, receiving over 400+ applicants from around the world, including some from Singapore, Thailand, the United States, Ireland, and the United Kingdom. The jury panel comprised of senior members from the Government, Incubators, PE/VC firms, and successful entrepreneurs, has shortlisted 75+promising startups from the wide nomination numbers. These startups will be provided space to showcase their invocation at the exhibition.

The profile of the startups that will be participating in BioAsia 2023 is highly diverse ranging from medical technology startups manufacturing innovative point-of-care cancer screening kits to futuristic bionic limbs, and from Biotechnology startups formulating small molecule nanoparticles to focusing on the discovery of novel drug candidates.

BioAsia is also organizing focused domain-specific round tables for the participating startups.

Jayesh Ranjan, IAS, Principal Secretary, I&C and IT, Government of Telangana commented, *"The sheer number of startup deals and funding is a testimony that Hyderabad has ascended to the country's top 5 start-up hubs. BioAsia has gained global repute through the impact generated by its 19 previous editions. Telangana is the proud home for this year's "Innovation Zone", which presents an enormous opportunity for distinctive startups. Hyderabad has already proved its competency as a robust IT hub and we have a lot of technology startups solving issues like simplifying biostatistical analysis, AI-based virtual triaging solutions, and Deep Tech Bioprinters, among more innovative work in the field."*

With its 20th edition right around the corner, BioAsia has gained massive prominence across the globe and is expected to attract the participation of more than 3,000 global participants from over 50 countries in the upcoming edition.

CriticalRiver Partners with Accure.ai to accelerate AI

CriticalRiver, a global digital and technology consulting services company, has announced that it has entered into a partnership with Accure.ai, a data engineering and machine learning platform. Through this partnership, CriticalRiver aims to provide enterprises and corporate houses with an accelerated AI/ ML platform - Momentum AI - that enables them to automate their business processes more efficiently and address key challenges in industries across banking & finance, healthcare, manufacturing, and government bodies. The multi-year innovation partnership also aims to accelerate the use of AI to improve financial services.

Momentum AI is an AI/ML platform that assists at every stage of the AI workflow—from data ingestion to data processing, creating a data lake and data pipeline, and developing AI solutions using Optical Character Recognition (OCR), Intelligent Character Recognition (ICR), Natural Language Processing (NLP), computer vision, deep learning AI models, and eventually visualizing the results in the Business Intelligence layer of Momentum. It also enables businesses to automate processes and gain rapid business insights through applications. This helps businesses gain a competitive edge over their competition.

Speaking about the partnership, Chandra Gundlapalli, Senior Vice President of Digital Transformation, CriticalRiver Inc., said, "We are very excited about the potential of a strategic partnership to achieve our vision for modernization."

"With our expertise in AI/ML, we aim to assist our global customers in streamlining their processes and creating solutions that enhance risk management, efficiency, and customer service," he added.

The platform enables Critical River's proven data scientist innovation team to accelerate the automation of business processes for its customers, create innovative roadmaps to fuel sustainable growth, fasten the development of a broad range of solutions, and power end-to-end offerings.

EVENTS, ANNOUNCEMENTS, LAUNCHES, CSR INITIATIVES, APPOINTMENTS

SBI
Stressed Asset Recovery Branch-2 (Code-05172))
2nd Floor, TSRTC Commuter Amenity Centre, Bus Terminal Complex, Koti Hyderabad-500095, Telangana State. Mail: sbi.05172@sbi.co.in

[See Proviso to rule 8(6)]
SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/charged to the Secured Creditor, the physical possession of which has been taken by the Authorised Officer of State Bank of India, the secured creditor will be sold on **"As is Where is", "As is What is"** and **"Whatever there is"** basis on **17.03.2023**, for recovery of Rs.4,72,06,042/- (Rupees. Four Crores seventy two lakhs six thousand forty two only) plus future interest from 13.09.2022 as per DRT decree in OA 286/2021 and incidental charges, due to the secured creditor from **M/s B&A Best Health care Pvt Ltd., Represented by Interim Resolution professional Sri Pavan Kankani and guarantors 1) Shri Arvind Kandi 2) Shri B Balakrishna. The reserve price will be Rs.72,00,000/- (Rupees Eighty lakhs only) and the earnest money deposit will be Rs.7,20,000/- (Rupees Eight lakhs only).**

Short description of the Immovable Property with known encumbrances if any:

PROPERTY ID: SBIN200010344973: All that the house in Plot No.80, in Survey Nos. 46,47, 51, 52, 53 &54, admeasuring 200 Sq. Yards, equivalent to 167.23 Sq. Mtrs.having plinth area 588 Sft., with R.C.C. situated in Sri Sivanarayanapuram Colony, Badangpet Village, Saroornagar Revenue Mandal, Ranga Reddy District, under Badangpet Grampanchayat, Registration Sub-District, Champapet belonging to Sri B Bala Krishna S/o Sri B. Rama Koteswara Rao vide Regd. Sale Deed No.9199/2004 dated 22.07.2004, SRO Champapet **Boundaries:** North: Plot No.79 , South: Plot No.81, East: 40" wide Road West : Plot No.75.

Reserve Price Rs.72,00,000/-; EMD: Rs.7,20,000/-;
EMD Last Date:16.03.2023; Auction Date:17.03.2023; Auction Time :11.00 AM to 04.00 PM.

All the prospective bidders are requested to register themselves in http://ibapi.in-> Bidders Registration or by typing the URL: https://www.mstcecommerce.com/auctionhome/ibapi/index.jsp on browser well before the auction date to participate in the E-auction of the above property.
Suggest the buyer to download the videos/photos provided in " Buyer Guide for Login& Registration" section to know the process flow for the auction to be conducted.
For detailed terms and conditions of the sale, please refer to the link provided in website URL: https://ibapi.in-> Search Property by providing auction date as All, select bank as SBI Bank, accept the terms and conditions and search.
For further details, please contact the following officials:
1.Sri P. Madhava Rao, Manager: 9850330064
2.Sri TM Jayaramudu, Chief Manager:9494431902

Date:17-02-2023
Place:Hyderabad

T M Jayaramudu
AUTHORISED OFFICER

E–AUCTION SALE NOTICE
NOTICE FOR SALE OF GAYATRI SEA FOODS AND FEEDS PVT LTD IN LIQUIDATION
UNDER INSOLVENCY AND BANKRUPTCY CODE 2016
Date and Time of Auction: 25-02-2023 from 11.00 A.M to 4.00 P.M.
(With unlimited extension of 5 minutes each)
Last date for submission of bid 24-02-2023

DESCRIPTION OF THE PROPERTIES

S. No	Description of the Asset	Reserve Price	EMD Amount
1	**Immovable Property owned by: M/s. Gayatri Sea Foods and Feeds Pvt. Ltd.** represented by its director, Shri. Nerella Hemanth Naga Kumar S/o Nerella Venkata Rama Mohan Rao, Vide Document No.3276/2016 dated. 23-06-2016, reg. at JSRO GUNIPUDI, Bhimavaram. All that part and parcel of the agriculture land (zirayithi – pallam) (Open Land) admeasuring Ac. 1.00 cents or 4840 Sq. Yds in RS.No.110/1, situated at Yanamadurru Village, Bhimavaram Mandal, W. G. Dt, A.P. Bounded by: **North**: Land of Shri. Kopparthi Nageshwara Rao, **East:** Land of Smt. Evuturi Bapayamma, **West:** Land of Shri. Gadhiraju Janaki Rama Rao and Krishnam Raju, **South**: 40 Feet Road.	Rs. 74.86 Lakhs	Rs. 3.75 Lakhs
2	**Immovable Property owned by: M/s.Gayatri Sea Foods and Feeds Pvt. Ltd.** represented by its director, Shri. Nerella Hemanth Naga Kumar S/o Nerella Venkata Rama Mohan Rao, Vide Document No.3275/2016 dated. 23-06-2016, reg. at JSRO GUNIPUDI, Bhimavaram. All that part and parcel of the agriculture land (zirayithi - pallam) (Open Land) admeasuring Ac. 2.20 cents or 10648 Sq.Yds, in RS.No. 111/1, situated at Yanamadurru Village, Bhimavaram Mandal W. G. Dt, A.P. Bounded by: **North :** Land of Shri. Gadhiraju Srihari Raju, **East**: Land of Shri Gandham Gangachalam, **West**: Land of Kolla Nageshwara Rao, **South**: 40 Feet Road.	Rs. 164.64 Lakhs	Rs. 8.25 Lakhs
	TOTAL (Ac.3.20 Cents) Value	239.50	12.00

TERMS AND CONDITION OF THE E-AUCTION ARE AS UNDER:

1. Bidders cannot bid for value below reserve price. The bidders can increase their Bid by a minimum incremental amount of **Rs. 1 Lakh** or in multiples of this amount.
2. E-Auction will be conducted on **"AS IS WHERE IS", "AS IS WHAT IS" and "WHATEVER THERE IS BASIS"** through approved service provider **M/s C1 India pvt Ltd.**
3. The Complete E-Auction process document containing details of the Assets, online e-auction Bid Form, Declaration and Undertaking Form, General Terms and condition of online auction sale are available on website **https://www.bankeauctions.com/. Contact contact: Mr. B. M Gandhi, Mob: 9700333933. Email ID: telangana@c1india.com (On going to the link https://www.bankeauctions.com.**
4. The properties mentioned in the schedule above, can be inspected by the prospective bidders. For further details please **Contact Shri. V.S.V. Satyanarayana (Mobile: 9440836500/ 8885552284) (Sh. K. Rathna Kumar, Mobile: 9052822370).**

Place: Hyderabad
Date: 17-02-2023

Sd/- K.Srinivas
Gayatri Sea Foods and Feeds Pvt Ltd.,
Regd: No: IBBI/IPA-003/IP/N-00237/2019-2020/12840

Form No. URC-2
Advertisement giving notice about registration under Part I of Chapter XXI
[Pursuant to section 374(b) of the companies Act, 2013 and rule 4(1) of the companies (Authorised to Register) Rules, 2014]
[Pursuant to section 374(b) of the companies Act, 2013 and rule 4(1) of the companies (Authorised to Register) Rules, 2014]

1. Notice is hereby given that in pursuance of sub-section (2) of section 366 of the Companies Act, 2013, an application has been made to the Registrar at Hyderabad that M/s. Bhagwat Shanti Jewellers LLP a LLP may be registered under Part I of Chapter XXI of the Companies Act, 2013; as a company limited by shares.
2. The principal objects of the company are as follows:
To carry on all or any of the business of goldsmiths, silver smiths, jewellers, gem and diamond merchants and of manufacturing and dealing in clocks, watches, jewellery, cutlery and their components and accessories and of producing acquiring and trading in metals, bullion, gold ornaments, silver utensils, diamond, precious stones, paintings, manuscripts, antiques and objects of art including the business of designing, manufacturing, producing, assembling, altering repairing, buying, selling, packing, transporting, distributing, Import, export of all types of ornaments, jewels, gemstones & to carry on in India or elsewhere the business to prepare, cut, polish, set, design, display, exchange, examine, finish, and establishing support services but not limited to Research & Development, transports, maintenance of information systems & consultants for the aforementioned services & businesses.
3. A copy of the draft memorandum and articles of association of the proposed company may be inspected at the office at 5-9-57/8, 1st floor, Block A, Basheerbagh, Hyderabad, Telangana 500063.
4. Notice is hereby given that any person objecting to this application may communicate their objection in writing to the CRC, Indian Institute of Corporate Affairs (IICA), Plot No. 6, 7, 8, Sector 5, IMT Manesar, District Gurgaon (Haryana), Pin Code- 122050, within twenty one days from the date of publication of this notice, with a copy to the company at its registered office.

Dated this 16th day of February 2023

Name(s) of Applicant
Sd/-
ANANTH GUPTA
Designated Partner
DPIN: 01921645

Form No. URC-2
Advertisement giving notice about registration under Part I of Chapter XXI of the Act
[Pursuant to section 374(b) of the companies Act, 2013 and rule 4(1)of the companies(Authorised to Register)Rules, 2014]

1. Notice is hereby given that in pursuance of sub-section (2) of section 366 of the Companies Act, 2013, an application is proposed to be made after fifteen days hereof but before the expiry of thirty days hereinafter to the Registrar at Hyderabad that Trikona Conskill Consulting LLP, may be registered under Part I of Chapter XXI of the Companies Act 2013, as a company limited by shares.
2. The principal objects of the company are as follows:
a. To engage in training, careers, recruitments and consulting.
3. A copy of the draft memorandum and articles of association of the proposed company may be inspected at the office at J-102, Aliens Elite, Prashant Nagar, Miyapur, Hyderabad-500049
4. Notice is hereby given that any person objecting to this application may communicate their objection in writing to the Registrar at Central Registration Centre (CRC), Indian Institute of Corporate Affairs (IICA), Plot No. 6,7,8, Sector 5, IMT Manesar, District Gurgaon (Haryana), Pin Code-122050, within twenty one days from the date of publication of this notice, with a copy to the company at its registered office.

Name(s) of Applicant
1. Shailendra Rajavaram
2. Rukminidevi Bannai

Date: 17.02.2023

VBC FERRO ALLOYS LIMITED

Regd office : 6-2-913/914, 3rd Floor, Progressive Towers, Khairatabad, Hyderabad-500 004.
CIN:L27101TG1981PLC003223 Website: www.vbcfal.in E-mail:vbcfalhyd@gmail.com

Un-Audited Financial Results for the Quarter and Nine Months Ended 31st December, 2022

(Rs. in Lakhs except EPS)

S. No.	Particulars	Quarter ended 31.12.2022 (Unaudited)	Quarter ended 30.09.2022 (Unaudited)	Quarter ended 31.12.2021 (Unaudited)	Nine Months ended 31.12.2022 (Unaudited)	Nine Months ended 31.12.2021 (Unaudited)	Year ended 31.03.2022 (Audited)
1.	Total Income from Operations	3,743.57	3,597.89	1,352.19	12,912.46	1,394.92	9,246.87
2.	Net Profit/(Loss) for the period (before Tax, Exceptional and/or Extra Ordinary items	-585.12	14.64	36.38	-124.52	-276.01	22.54
3.	Net Profit/(Loss) for the period before tax (after Exceptional and/ or Extraordinary Items)	-585.12	14.64	36.38	-124.52	-276.01	22.54
4.	Net Profit/(Loss) for the period after tax (after Exceptional and/ or Extraordinary Items)	-531.64	12.20	36.38	-147.92	-276.01	19.02
5.	Total comprehensive Income for the period [Comprising Profit/(Loss) for the period (after tax) and other comprehensive Income(after tax)]	-531.64	12.20	36.38	-147.92	-276.01	19.02
6.	Paid-up Equity Share Capital	1639.50	1639.50	1639.50	1639.50	1639.50	1639.50
7.	Reserves (excluding Revaluation Reserve)	-3,383.82	-2,852.17	-3,682.82	-3,383.82	-3,682.82	-3,235.89
8.	Net Worth	-1,744.32	-1,212.67	-2,043.32	-1,744.32	-2,043.32	-1,596.39
9.	Debt Equity Ratio	NA	NA	NA	NA	NA	NA
10.	Earnings Per Share (of ₹ 10/-each) (for continuing and discontinued operations)-						
	1. Basic :	-3.24	0.07	0.22	-0.90	-1.68	0.12
	2. Diluted :	-3.24	0.07	0.22	-0.90	-1.68	0.12
11.	Debt Service Coverage Ratio	NA	NA	NA	NA	NA	NA
12.	Interest Service Coverage Ratio	NA	NA	NA	NA	NA	NA

Notes :
1. The above is an extract of the detailed format of Quarterly and yearly Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results is available on the Stock Exchange websites and on Company's website: **www.vbcfal.in**
2. The above standalone Financial Results were reviewed by the Audit Committee and approved by the Board of Directors of the Company at their meeting held on 14.02.2023.

By Order of the Board
For VBC Ferro Alloys Limited
Sd/- (M.V.ANANTHA KRISHNA)
Whole-time Director
DIN : 00897536

Date : 14.02. 2023
Place : Hyderabad.

SBI STATE BANK OF INDIA
STRESSED ASSETS RECOVERY BRANCH
2nd Floor, Upstairs of TSRTC Building Commuters' Amenity Centre, Koti, Hyderabad-500095.
Land line No. (Off): 040-24651352 / 1325, E-mail ID: sbi.05172 @sbi.co.in

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

Loan A/c No TL : 36118190559 and CC : 36550894822

E-Auction Sale Notice for Sale of Immovable Assets and Movable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) and 6(2) respectively of the Security Interest (Enforcement) Rules,2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property and movable properties mortgaged and hypothecated to the Secured Creditor, the physical possession of which has been taken by the Authorised Officer of State Bank of India, the Secured Creditor, will be sold on **"As is Where is", "As is What is," and "Whatever there is"** basis on **13/03/2023** for recovery of **Rs. 67,29,139/- (Rupees Sixty Seven Lakhs Twenty Nine Thousand One Hundred and Thirty Nine only)** as on **17.02.2023**, as per decree dated **03/11/2021 in OA No.196/2020** with future interest from **18/02/2023** plus other incidental expenses, cost etc., from **borrower: M/s Amma Cattle and Poultry Feed - Rep By Its Proprietor Shri Gattu Dhanunjaya Kumar S/o Gattu Yellaiah,** Sy. No. 340/A8 At Mojerla Village Peddamandadi Mandal, Wanaparthy District, Telangana - 509219 / **Guarantor: Sri Gattu Dhanunjaya Kumar S/o Gattu Yellaiah**, H. No. 4-79, At Mojerla Village, Peddamandadi Mandal, Wanaparthy District, Telangana - 509219.

SHORT DESCRIPTION OF THE IMMOVABLE PROPERTY WITH KNOWN ENCUMBRANCES IF ANY

All that part and parcel of the property consisting of unit shed & open land admeasuring 1.00 acre or 4840 sq.yds in Sy No: 340/A8 at mojerla village peddamandadi mandal, Wanaparthy district, Telangana standing in the name of M/s. Amma cattle and poultry feed industries (Rep. By its proprietor Sri Gattu Dhanunjaya Kumar S/o Gattu Yellaiah, vide doc No. 9201/2015 of SRO Wanaparthy and **bounded by: North**: Way, **South:** Sy.No.464/G in G.Bhagyamma Land, **East**: Sy.No.340 in S. Narsimha Land, **West**: Sy.No.340 in G.Sulochanamma Land.

Reserve Price: Rs.55,00,000/-; EMD: Rs.5,50,000/-; Bid increment amount: Rs.50,000/-
Auction Date: 13/03/2023; Auction Time: 11:00 A.M to 16:00 P.M
EMD Last Date: 12/03/2023 before 05.00 PM

ENCUMBRANCES KNOWN TO THE SECURITY CREDITOR: NIL	PROPERTY ID: SBIN400117641401

All prospective bidders are request to: a) Register themselves in **https://ibapi.in**->Bidders Registration or by typing the URL: **https://www.mstcecommerce.com/auctionhome/ibapi/index.jsp** on browser well before the auction date to participate in the E-Auction of the above property. **b)** Suggest the prospective buyer to download the videos provided in **"Buyer Guide for Login & Registration"** section to know the process flow for the auction to be conducted. **c)** For detailed terms and conditions of the sale, please visit the website URL: **https://ibapi.in->** Search Property by providing auction date as **ALL,** select bank as **SBI Bank**, accept the terms and conditions and search.

For further details please contact the following officials on any working day with prior appointment before 5.00 P.M of 10/03/2023.
1 Shri Katta Govind Raju, Manager: Mob No. 9398759452.
2) Shri K.V.R.L. Sekharam, Authorised Officer and Chief Manager: Mob No: 8247612268.

Date: 17/02/2023, Place: Hyderabad
Sd/- Authorized Officer, SBI, SARB, Koti, Hyderabad.

"IMPORTANT"

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